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Crl.A.No. 372 OF 2001

ITEM No.20

Court No. 1

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal.No. 372/2001

R. BALAKRISHNA PILLAI

Appellant (s)

VERSUS

STATE OF KERALA

Respondent (s)

( For directions )  
With

Crl.A.No. 373/2001  
( For directions )

Date : 13/07/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.C. LAHOTI

For Appellant (s) Mr. E.M.S. Anam, adv.

For Respondent (s) Mr. G. Prakash, adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Additional documents have not been filed so far.  
Learned counsel for the appellant prays for some more time  
to do the needful. Four weeks' time, as prayed for, is  
granted. Rejoinder to the counter filed by the State may  
also be filed within four weeks.

.SP1

(Neena Verma)  
Court Master

(Prem Prakash)  
Court Master